

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 241/TT/2018

Coram:

**Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member**

Date of Order : 31.12.2018

In the matter of:

Approval of transmission tariff from COD to 31.3.2019 for 765 kV, 2x330 MVAR Switchable Line Reactors to be charged as Bus Reactor at Dharamjaygarh end in both ckt of Jharsuguda-Dharamjaygarh 765 kV D/C Line under "Common System Associated with East Coast Energy Private Limited and NCC Power Projects Limited LTOA Generation Projects in Srikakulam Area-B" in Western Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

And in the matter of:

Power Grid Corporation of India Limited,
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

.....Petitioner

Vs

1. Madhya Pradesh Power Management Company Limited,
Shakti Bhawan, Rampur,
Jabalpur-482 008.
2. Madhya Pradesh Power Transmission Company Ltd.
Shakti Bhawan, Rampur,
Jabalpur - 482 008.
3. Madhya Pradesh Audyogik Kendra,
Vikas Nigam (Indore) Ltd.,



3/54, Press Complex,
Agra-Bombay Road,
Indore-452 008

4. Maharashtra State Electricity Distribution Company Limited
Hongkong Bank Building, 3rd Floor
M.G. Road, Fort, Mumbai-400 001.
5. Maharashtra State Electricity Transmission Co. Ltd.
Prakashganga, 6th Floor, Plot No. C-19, E-Block,
Bandra Kurla Complex, Bandra (East)
Mumbai-400 051.
6. Gujarat Urja Vikas Nigam Limited,
Sardar Patel Vidyut Bhawan,
Race Course Road,
Vadodara-390 007.
7. Gujarat Energy Transmission Corporation Limited,
Sardar Patel Vidyut Bhawan,
Race Course Road, Vadodara-390 007
8. Electricity Department,
Government of Goa,
Vidyut Bhawan, Panaji,
Near Mandvi Hotel, Goa-403 001.
9. Electricity Department,
Administration of Daman and Diu,
Daman-396 210.
10. Electricity Department,
Administration of Dadra Nagar Haveli,
U.T., Silvassa-396 230.
11. Chhattisgarh State Electricity Board,
P.O. Sunder Nagar, Dangania, Raipur
Chhattisgarh-492 013.
12. Chhattisgarh State Power Transmission Co. Ltd.,
State Load Despatch Building,
Dangania, Raipur – 492 013



13. Chhattisgarh State Power Distribution Co. Ltd.,
P.O. Sunder Nagar, Dangania, Raipur,
Chhattisgarh-492 013

...Respondents

For petitioner : Shri Pankaj Sharma, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Zafrul Hasan, PGCIL

For respondents : Shri Mukesh, Kori, MPPMCL

ORDER]

Power Grid Corporation of India Limited (PGCIL) has filed the instant petition for determination of transmission tariff from COD to 31.3.2019 of 765 kV, 2x330 MVAR Switchable Line Reactors to be charged as Bus Reactor at Dharamjaygarh end in both ckt of Jharsuguda-Dharamjaygarh 765 kV D/C Line under "Common System Associated with East Coast Energy Private Limited and NCC Power Projects Limited LTOA Generation Projects in Srikakulam Area-B" in Western Region in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations"). The petitioner has also prayed for grant of 90% of the Annual Fixed Charges (AFC) claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC mechanism.

2. As per the approval of the petitioner's Board of Directors on 28.3.2013 the instant asset was scheduled to be put into commercial operation on 27.12.2015. The petitioner



has submitted that the asset was put into commercial operation on 21.9.2017. Thus, there is time over-run of 20 months and 24 days (633 days). The petitioner has further submitted that as per original scope, 765 kV Jharsuguda-Dharamjaygarh D/C line (ckt 3 and 4) were to be charged alongwith 2 x 330 MVAR Switchable Line Reactors. The line has been inordinately delayed due to severe ROW issues. Therefore, keeping in view the system requirement for voltage control at Dharamjaygarh Sub-station, the COD of the Switchable Line Reactors was discussed and agreed in 42nd SCM meeting of Western Region and the subject asset was put into commercial operation. The petitioner has submitted that separate petition for 765 kV Jharsuguda-Dharamjaygarh D/C line-ckt 3 and 4 will be filed subsequently alongwith comprehensive justification supported by documents for the time over-run.

3. The details of the capital cost claimed by the petitioner are as follows:-

Apportioned Approved Cost	Est. Exp. Up to COD	Projected Exp.			Estimated Completion Cost
		2017-18	2018-19	2019-20	
		(₹ in lakh)			
6466.97	6257.92	649.62	345.06	24.14	7276.74

There is cost over-run in case of the instant asset.

4. During the hearing on 13.12.2018, the representative of the petitioner requested for grant of Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations.



5. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7(4) of the 2014 Tariff Regulations provides that such an application shall be filed as per Annexure-I of these regulations.

6. The petitioner has made the application as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

7. The petitioner has submitted the COD letter, CEA energisation certificate, RLDC certificate and CMD certificate of the instant asset. The petitioner has also submitted the tariff forms. After carrying out preliminary prudence check of the AFC claimed by the petitioner, and taking into consideration the time and cost over-run which will be considered in detail at the time of issue of final tariff, the Commission has decided to



allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations as given in paragraph 8 of this order.

8. The details of the tariff claimed by the petitioner and tariff awarded by the Commission are as under:-

A. Annual transmission charges claimed are as follows:-

(₹ in lakh)	
2017-18 (pro-rata)	2018-19
786.53	1574.91

B. Annual transmission charges allowed are given below:-

(₹ in lakh)	
2017-18 (pro-rata)	2018-19
559.19	1119.70

9. The tariff allowed in this order shall be applicable from the actual COD of instant asset and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

10. The Commission directed the petitioner to submit the following information on affidavit with an advance copy to the beneficiaries by 4.1.2019:-



- a. Detailed reasons for the time over-run in case of the asset covered in the instant petition and chronology of the time over-run alongwith documentary evidence in the following format:-

Activity	Schedule		Actual		Reason(s) of delay
	From	To	From	To	

- b. Status of 765 kV Jharsuguda-Dharamjaygarh D/C line (ckt. 3 and 4) and relevant documentary evidence in case the said transmission line is put into commercial operation.

11. The respondents are directed to file their reply by 18.1.2019 with an advance copy to the petitioner who shall file its rejoinder, if any by 28.1.2019. The parties shall comply with the above directions within the due date mentioned above and no extension of time shall be granted.

12. The next date of hearing will be intimated in due course of time.

sd/-
(Dr. M. K. Iyer)
Member

sd/-
(P. K. Pujari)
Chairperson

